

# **Tripura Battery Operated Rickshaws (Repeal) Rules, 2015**





  
**TRIPURA GAZETTE**  
 Published by Authority  
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*Agartala, Monday, July 20, 2015 A. D., Asadha 29, 1937 S. E.*

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PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA  
URBAN DEVELOPMENT DEPARTMENT

NO.F.14(11)-UDD/DUD/2013(P)/ 3723-32 Dated, Agartala, The 20<sup>th</sup> July, 2015.

### NOTIFICATION

WHEREAS, the State Government, in exercise of its powers conferred under the Tripura Rickshaw Niyamak Act, 1357 T.E, has made the ' Tripura Battery Operated Rickshaws Rules, 2014' and brought into force by publication of the same in the Tripura Gazette on 7<sup>th</sup> January, 2014.

AND WHEREAS, the Government of India has subsequently framed and brought into force 'The Central Motor Vehicles (Sixteenth Amendment) Rules, 2014' and thereby included the E-Rickshaws and E-carts, as special purpose battery operated three-wheeler vehicles, within the purview of the Central Motor Vehicles Rules, 1989;

AND WHEREAS, in view of the aforesaid amendment of the Central Motor Vehicles Rules, 1989, the provisions of the Tripura Battery Operated Rickshaws Rules, 2014 have become redundant and it is considered unnecessary to keep the Rules in force;

NOW THEREFORE, in exercise of the powers conferred under Sections 25 of the Tripura Rickshaw Regulation Act, 2014 (The Tripura Act. No.17 of 2014, which has repealed The Tripura Rickshaw Niyamak Act, 1357 T.E), the State Government is hereby pleased to make the following Rules to repeal the ' Tripura Battery Operated Rickshaws Rules, 2014' :-


**1. Short Title & Commencement :**

- (i) These may be called the " Tripura Battery Operated Rickshaws(Repeal) Rules, 2015" ;
  - (ii) These shall come into force on the date of their publication in the Tripura Gazette.
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2. **Repeal & Savings :**

- (i) 'Tripura Battery Operated Rickshaws Rules, 2014' is hereby repealed;
- (ii) Notwithstanding such repeal anything done or any action taken or purported to have been done or taken under the Rules repealed, any penalty, forfeiture or punishment incurred in respect of any offence committed against the repealed Rules, shall remain unaffected as if the repealed Rules had never been repealed.

By order of the Governor,

  
20.7.15  
( Smt. Purnima Das )  
Deputy Secretary to the  
Government of Tripura